

[Shri Raj Bahadur]

gated by the President on the 20th May, 1971. [*Placed in Library. See No. L. T.—152/71.*]

- (6) The Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (No. 9 of 1971) promulgated by the President on the 20th May, 1971. [*Placed in Library. See No. L. T.—153/71.*]

PROCLAMATIONS BY PRESIDENT AND
GUJARAT GOVERNOR'S REPORT

GRIH MANTRALAYA MEN RAJYA
MANTRI (SHRI K. C. PANT) : I beg to lay
on the Table :

- (1) A copy of the Proclamation (Hindi and English versions) dated the 3rd April, 1971, issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 23rd March, 1971 in relation to the State of Orissa, published in Notification No. G. S. R. 495 in Gazette of India dated the 3rd April, 1971, under article 356 (3) of the Constitution. [*Placed in Library. See No. L. T.—154/71.*]
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated to 13th May, 1971, issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G. S. R. 691 in Gazette of India dated the 13th May, 1971, under article 356 (3) of the Constitution. [*Placed in Library. See No. L. T.—155/71.*]
- (ii) A copy of the Order (Hindi and English versions) dated the 13th May, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G. S. R. 692 in Gazette of India dated the 13th May, 1971. [*Placed in Library. See No. L. T.—155/71.*]
- (3) A copy of the Report (Hindi and English versions) of the Governor of Gujarat dated the 12th May, 1971 to

the President. [*Placed in Library. See No. L. T.—156/71.*]

KEROSENE (FIXATION OF CEILING PRICES)
AMENDMENT ORDER

PETROLEUM AUR RASAYAN MANTRI (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 456 in Gazette of India dated the 25th March, 1971, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. L. T.—157/71.*]

REPORTS AND AUDITED ACCOUNTS OF THE
HINDUSTAN AERONAUTICS LTD., THE GOA
SHIPYARD LTD., ETC.

RAKSHA MANTRALAYA (RAKSHA
UTPADAN) MEN RAJYA MANTRI (SHRI
VIDYA CHARAN SHUKLA) : I beg to lay
on the Table a copy each of the following
Reports (Hindi and English versions) under
sub-section (1) of section 619 A of the Com-
panies Act, 1956 :

- (1) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—158/71.*]
- (2) Annual Report of the Goa Shipyard Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—159/71.*]
- (3) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—160/71.*]
- (4) Annual Report of the Bharat Electronics Limited, Bangalore, for the year